

:[Shri L. N. Mishra]

[Placed in Library. See No. LT-5560/66].

(7) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 183 published in Gazette of India dated the 5th February, 1966.
- (ii) The Manufacture in Customs Bond (General) Third Amendment Rules, 1966 published in Notification No. G.S.R. 184 in Gazette of India dated the 5th February, 1966.
- (iii) G.S.R. 185 published in Gazette of India dated the 5th February, 1966.
- (iv) G.S.R. 186 published in Gazette of India dated the 5th February, 1966.

[Placed in Library. See No. LT-5561/66].

13 hrs.

ADMINISTRATION REPORT OF DELHI
DEVELOPMENT AUTHORITY FOR
1964-65.

The Deputy Minister in the Ministry of Works, Housing and Urban Development (Shri Bhagavati): On behalf of the Minister of Works, Housing and Urban Development, I beg to lay on the Table a copy of the Administration Report of the Delhi Development Authority for the year 1964-65 under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-5562/66].

Shri N. Sreekantan Nair: I also represent a group recognised by you and by this House. I would like to know why, while other groups are called, we have not been called. (Interruptions).

Mr. Speaker: If I am pressed to that position, I might say that there is not even one group.

Shri N. Sreekantan Nair: Why do you give your attention to others and not to us at all? (Interruption).

Mr. Speaker: Order, order. I call individual hon. Members; not groups.

Shri N. Sreekantan Nair: What should I do to curry your favour? I would like to know that. This is not proper. This is not a family property. (Interruption).

PREVENTION OF FOOD ADULTERATION
(AMENDMENT) RULES.

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): On behalf of the Minister of Health and Family Planning, I beg to lay on the Table a copy of the Prevention of Food Adulteration (Amendment) Rules, 1965 published in Notification No. G.S.R. 1814 in Gazette of India dated the 11th December, 1965 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-5563/66].

NOTIFICATIONS UNDER KERALA ELECTRICITY
DUTY ACT

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy each of the following Notifications under sub-section (4) of section 13 of the Kerala Electricity Duty Act, 1963 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 116/64 published in Kerala Gazette dated the 28th April, 1964.
- (ii) S.R.O. No. 401/65 published in Kerala Gazette dated the 9th November, 1965. [Placed in Library. See No. LT-5564/1].